- (b) if so, the details thereof;
- (c) whether it is also a fact that the said withdrawal will be valid till the final decision taken by the Hon'ble Supreme Court; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): (a) to (d) Principal Controller of Defence Accounts (Pensions), Allahabad issued a Circular No. 210 on 20.02.2020 to Pension Disbursing Agencies (PDAs) reproducing CBDT Circular No. 13/2019 dated 24.06.2019 for dissemination, guidance and necessary action.

Hon'ble Supreme Court in its order dated 30.08.2019 in Writ Petition(s) Civil No. 953/2019 directed the parties to maintain the *status quo* in the matter.

In view of Hon'ble Supreme Court's order dated 30.08.2019, on the direction of Ministry of Defence, PCDA(P) Allahabad has issued Circular No. 211 on 03.03.2020 to Pension Disbursing Agencies (PDAs) not to make recovery of Income Tax till a final decision is taken by the Hon'ble Supreme Court in the matter. The matter is still *subjudice* in the Hon'ble Supreme Court.

Cities covered under NCAP

3222. SHRI BHASKAR RAO NEKKANTI: PROF. M.V. RAJEEV GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) details of number of cities under National Clean Air Programme (NCAP) which have commissioned source apportionment studies, when the respective studies for cities were started and when they are expected to be completed, coordinating/ research institutions involved and amount allocated for each study;
- (b) number of cities under NCAP which have formulated an emergency action plan in line with Graded Response Action Plan (GRAP) for Delhi, by when action plans will be finalised and implemented for all cities; and
- (c) whether the Ministry has formulated guidelines for State action plan and final action plan, if so, details thereof, if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Central Government launched the National Clean Air Programme (NCAP) as a long-term, time-bound, national level strategy aiming to reduce PM₁₀ and PM₂₅ concentrations by 20 % to 30 % by 2024, keeping 2017 as the base year. Based on the ambient air quality (AAQ) data for the period of 2011-15, 102 cities are identified as non-attainment cities (NA) cities exceeding the national ambient air quality standards for consecutive five years.

Under the NCAP, city specific action plans have been prepared for ground implementation in 102 NA cities targeting all major city specific sources of pollution (Soil and Road Dust, Vehicles, Domestic Fuel, MSW Burning, Construction Material and Industries, etc.) with short, mid and long term action.

As per information provided by the States under NCAP, Source Apportionment study has been awarded/ completed in 45 cities and is in process for further 35 cities. The detailed status of Source Apportionment studies is given in the Statement (See below). The Emergency Response System (ERS) - GRAP is a part of action plan already developed for 11 states and is under process in 07 states. Details are given in the Statement-II.

Statement-I Status of Source Apportionment (SA) Studies in Non-Attainment cities under NCAP

State	Sl. No.	City	SA studies
1	2	3	4
Delhi	1. Del	hi*	SA studies done in 2010, 2016,& 2018
Gujarat	2. Sur	at	SA Ongoing with TERI & CC under proposal stage
	3. Ahi	medabad	SA Ongoing with GEMI & CC under proposal stage
Karnataka	4. Bar	ngalore	Work assigned to CSTEP SA studies done in 2010
	5. Gul	burga	Study is in proposal stage

78 Written Ar	iswers to	[RAJYA SABHA]	Unstarred Questions
1	2	3	4
	6.	Hubli-Dharwad	
N (-11-4	7.	Devanagere	Outside with NEEDL 8 III
Maharashtra	8.	Mumbai	Ongoing with NEERI & IIT Bombay SA studies done in 2010
	9.	Pune	
	10.	Solapur	Ongoing with NEERI and IIT Bombay
	11.	Nashik	
	12.	Badlapur	
	13.	Navi Mumbai	
	14.	Akola	
	15.	Amravati	
	16.	Aurangabad	
	17.	Chandarpur	
	18.	Jalgaon	
	19.	Jalna	
	20.	Kolhapur	
	21.	Latur	
	22.	Ulhasnagar	
	23.	Sangli	
	24.	Nagpur	
Punjab	25.	Ludhiana	Ongoing with PSCST & TERI
	26.	Amritsar	Ongoing with PSCST & TERI SA done in 2012-13
	27.	Jalandhar	MOU signed with IIT Delhi
	28.	MandiGobindgarh	
	29.	Khanna	
	30.	Patiala	

Written Answers to		[23 March, 2020]	Unstarred Questions 79
1	2	3	4
	31.	DeraBassi	
	32.	NayaNangal	
	33.	Dera Baba Nanak	
Rajasthan	34.	Jaipur	Study completed by IIT Kanpur
Telangana	35.	Hyderabad	SA & CC Work assigned to NEERI &EPTRI jointly (under review by the committee) SA done in 2005-06
Uttar Pradesh	36.	Agra	Ongoing with IITK
	37.	Ghaziabad	Ongoing with IIT Delhi
	38.	Kanpur	Ongoing with IITK SA done in 2010
	39.	Prayagraj	Work awarded to IIT Kanpur
	40.	Varanasi	
West Bengal	41.	Kolkata	Ongoing with NEERI
Assam	42.	Guwahati	MOU signed with IIT Guwahati
	43.	Nagaon	
	44.	Nalbari	
	45.	Sibsagar	
	46.	Silchar	
Himachal Pradesh	47.	Baddi	Ongoing with IITK, also committee constituted for Carrying capacity of 7-NA cities
	48.	Damtal	
	49.	Kala Amb	
	50.	Nalagarh	
	51.	Paonta Sahib	
	52.	Parwanoo	

53. Sunder Nagar

80 Written Answer	rs to	[RAJYA SABHA]	Unstarred Questions
1,	2	3	4
Chhattisgarh	54.	Bhilai	Work assigned to IIT Kanpur
	55.	Korba	As informed by Board Carrying capacity study has been completed. Fresh study for carryout Carrying Capacity and SA under proposal stage.
	56.	Raipur	
Jharkhand	57.	Dhanbad	Work assigned to NEERI Nagpur
Madhya Pradesh	58.	Bhopal	Work assigned to ARAI Pune
	59.	Gwalior	MOU under process with IIT Kanpur
Bihar	60.	Gaya	Ongoing with ADRI, CSTEP, and Urban Emission
	61.	Patna	
	62.	Muzaffarpur	
Meghalaya	63.	Byrnihat	Proposal received from Meghalaya SPCB forwarded to MoEF&CC
Chandigarh	64.	Chandigarh	CPCC has been called EOI and 7 parties submitted.
Jammu and Kashmir	65.	Jammu	The process has been initiated for SA
	66.	Srinagar	and CC
Andhra Pradesh	67.	Guntur	The board is in process to take up study for Vijayawada city with the help of IIT-Tirupati and same will be adopted for remaining cities
	68.	Kurnool	
	69.	Nellore	

Written Answers to		[23 March, 2020]	Unstarred Questions 81
1	2	3	4
Odisha	70. 71. 72.		Study is in proposal stage
	73. 74.	Talcher Rourkela	
	75. 76.	Cuttack Balasore Bhubaneswar	
Tamil Nadu	78.	Thoothukudi	Short period SA study was conducted in 2019. It has been proposed to conduct longer duration SA study under severally polluted city scheme
Uttarakahnd	7 9.	Rishikeh	EOI has been floated. This will be carried out in time.
	80.	Kashipur	

^{*}In 2016 and 2018 Source Apportionment studies for Delhi and NCR

Note: Nagaland SPCB had carried out Emission Inventory in both the non-attainment cities (Dimapur& Kohima)

Statement-II

Information for Emergency Response System (ERS)

Sl. No.	State	Status
1	2	3
1. A	ndhra Pradesh	GRAP is the part of action plan. Also, board has communicated to AP Disaster Management Authority (APSDMA) to prepare ERS in coordination with SPCB and State Meteorological Department.

82	Written Answers to	[RAJYA SABHA]	Unstarred Questions	
1	2		3	
2.	Chandigarh	GRAP Prepared.		
3.	Chhattisgarh		ate, Emergency Response GRAP not required in	
4.	Delhi	GRAP and HLTF alr	eady existing	
5.	Gujarat		nitted to State Disaster	
6.	Himachal Pradesh		ter Management Authority er Management Plan where system included.	
7.	Jammu and Kashmir		nergency Operation Centre Emergency Operation Centre pose	
8.	Jharkhand	No information avail	able	
9.	Karnataka	As informed by stat for the state	e, GRAP is not applicable	
10.	Madhya Pradesh	Development under	process	
11.	Maharashtra	Management, Meteor Dept. working collab	es including State Disaster cological Dept., Environment coratively to refine existing system based on GRAP action Plan)	
12.	Meghalaya	Not prepared		
13.	Odisha	Air Pollution Emerge	ency Plan prepared	
14.	Punjab	GRAP is part of Act	GRAP is part of Action plan.	
15.	Rajasthan	Development under	process	
16.	Telangana	GRAP prepared and plan	included in the city action	
17.	Tamil Nadu	GRAP prepared		

Conservation of tigers

GRAP is the part of city action plan

3223. SHRI D. KUPENDRA REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that hundreds of tigers are killed every year in the country by poaching, accidents, etc.;
 - (b) if so, the details thereof;

23.

Nagaland

- (c) whether Government took any action to prevent killing of tigers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) No, Sir. As reported by the States, only 65 confirmed cases of tiger poaching have been recorded in the last 3 years, while there have been 37 cases of tiger body part seizures during the said period and one tiger was killed in an accident.

(c) and (d) The Government of India through the National Tiger Conservation Authority has taken several measures to prevent poaching of tigers which *inter alia* include raising, arming and deploying the Special Tiger Protection Force, conducting security audit of tiger reserves, preparation of security plan for tiger reserves, instituting mobile based application of effective patrolling besides providing financial and technical assistance under the ongoing Centrally Sponsored Scheme of Project Tiger for antipoaching measures.